

RESERVED

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT PETITION NO.119 OF 2003

On behalf of  
Kamta Prasad Singh .....Applicant

IN

ORIGINAL APPLICATION NO.1300 of 2001  
ALLAHABAD THIS THE 1ST DAY OF September, 2003

HON'BLE MAJ GEN. K.K. SRIVASTAVA, A.M.

HON'BLE MRS. MEERA CHHIBBER, J.M.

Kamta Prasad Singh,  
son of Ram Bahori,  
resident of S-346,  
Yashoda Nagar,  
Kanpur-II .....Applicant

(By Advocate Shri D. N. Singh )

Versus

Sri Sarvendra Singh,  
Director (Vig. Tech.),  
through Govt. of India,  
Ministry of Communication,  
Department of Telecommunication (Vig. II Section),  
West Block 1 Wing 2,  
R.K. Puram, New Delhi. .....Respondents  
(By Advocate : ....)

ORDER

HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A

This Contempt Petition has been filed under section 17  
of Administrative Tribunals Act 1985, for non-compliance of  
the order of this Tribunal dated 21.11.2001 passed in  
O.A. No.1300/2000. This petition is directed against  
Bharat Sanchar Nigam Limited which is a newly constituted

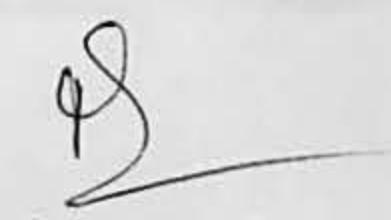


corporation. Since no notification under section 14 (2) has been issued in respect of newly constituted corporation, this Tribunal has no jurisdiction and, therefore, the present contempt petition is not maintainable before this Tribunal.

2. The legal position has been well settled in this regard by the judgments of Division Bench of Hon'ble Delhi High Court in CMWP. No.2702/02 decided on 24.08.2001 in the case of Shri R. Gopal Verma Vs U.O.I. & Ors. reported in 2002 (1) A.I.S.L.J. 352 and Bombay High Court in case of BSNL Vs A.R. Patil reported in 2002(3) ATJ Page-1.

3. For the aforesaid reasons the contempt petition is rejected and not maintainable. The liberty is given to the applicant to approach the appropriate forum.

4. There shall be no order as to costs.



Member-J



Member-A

/Neelam/